

**IN THE COURT OF VACATION SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Vacation Sessions Judge, Dindigul.**

Thursday, the 27<sup>th</sup> day of May 2021

**CV CrI.M.P. No.22/2021**

Murugesan @ Style Murugan, 48/2021  
S/o. Raju : Petitioners/ A9

/vs/

State through  
Inspector of Police, Dindigul Taluk PS., : Respondent/Complainant  
Cr. No. 285/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.S.Sathieeshkumar, Advocate for the petitioner and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 439 Cr.P.C. petitioner/A9 prays to enlarge him on bail for the offences punishable U/S. 147, 148, 341, 294(b), 506(ii), 302 IPC in Cr. No.285/2021 of respondent police. The occurrence took place on 11.4.2021 and he was remanded on 12.4.2021.

The learned counsel for the petitioner/A9 stated that there is no nexus between the petitioner and the alleged occurrence, that he has been falsely implicated in this case, that he has not involved in this case, that as per FIR recital, no specific overt act against the petitioner, that the petitioner is sole bread winner of his family, that he was remanded on 12.4.2021 and are in custody for the past 46 days, that the investigation of the case might have been completed at this point of time, that the petitioner belongs to respectable family, that the petitioner is ready to abide any condition imposed by this Hon'ble Court, that since the petitioner has permanent abode and there no chance for absconding and he prays for bail.

The learned Public Prosecutor for the State raised serious objection for bail by stating that the deceased Murugesan is a milk vendor, that on 11.4.2021 at about 8.50 p.m., while the defacto complainant was returning to his home after finished his regular work in his two wheeler in the back side of the deceased two wheeler, due to previous enmity, the accused unlawfully assembled themselves with deadly weapons, wrongfully restrained the deceased near Govt. Veterinary Hospital assaulted with deadly weapons and caused death on the spot, hence the case.

Online submission of either side heard. Records perused. The case of the prosecution was that there was an affair between Muneeswaran, S/o. Boominathan and Sharmila, D/o. Ganesan. Therefore, Ganesan who is father of Sharmila, requested the defacto complaint's father-in-law Murugesan advise Muneeswarn not to be continued the relationship with his daughter. Hence, Muneeswaran got a enmity with Murugesan. Whileso, on 11.4.2021 at about 8.50 p.m., seven persons namely, Muneeswaran, Thangamani, Balasubramani, Sabarigiri, Prakash, Anbarasan, Santhanakumar and Karthik were unlawfully assembled themselves with deadly weapons, wrongfully restrained the defacto complaint's father-in-law near Govt. Veterinary Hospital and attacked indiscriminately and subsequently he died. On perusal of FIR, there is no specific overt act as against the petitioner/A9. Considering the facts and circumstances of the case and on considering the prevention measure of COVID-19 Pandemic and the urgent need and necessity to ensure social distancing and upon considering the facts and circumstances of the case, this Court inclines to grant bail to petitioner/A9. Bail is granted to the petitioner/A9 on strict compliance of the following conditions.

1. The petitioner/A9 is directed to pay a sum of Rs.25,000/- (Rupees Twenty Five Thousand only) as non-refundable amount, without prejudice of his rights, to the account of "Dean, Dindigul Medical College Head Quarters Hospital, Dindigul - 624 001 - **Account No.5616101004223 / IFSC Code No.CNRB0005616 (Canara Bank, Salai Road, Dindigul Branch) on or before 3.6.2021** for Corona Relief Activities. The Hospital Authorities are instructed to utilize the said amount to improve infrastructure facilities of the hospital.
2. After making payment and on production of copy of acknowledgment for payment, the petitioner/A9 is ordered to be released on bail on executing his own bond for a sum of Rs.1,000/- before Superintendent of Prison concerned.
3. The petitioner/A9 is directed to surrender before the learned Judicial Magistrate No.I, Dindigul **in between the period from 19.7.2021 to 2.8.2021** and execute his own bond for a sum of Rs.10,000/- with two sureties for a like sum each to the satisfaction of the Magistrate concerned without fail, failing which the bail shall stands cancelled automatically.
4. The petitioner/ A9 shall make himself available for interrogation by the police officer as and when required.
5. The petitioner/ A9 shall not tamper with evidence or witness either during investigation or trial.
6. The petitioner/ A9 shall not abscond either during investigation or trial.

Pronounced by me, this the 27<sup>th</sup> day of May 2021.

**Sd/- M.K.Jamuna**  
**Vacation Sessions Judge,**  
**Dindigul**

.3.

- Since this bail order is electronically generated, does not require signature and court seal.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

Copy to

The Judicial Magistrate No.I, Dindigul

The Public Prosecutor, Dindigul.

The Inspector of Police, Dindigul Taluk PS.,

Thiru.S.Sathieeshkumar, Advocate  
for the petitioner.

**The Superintendent of District Prison, Dindigul.**

To ensure social distancing, they are requested to  
download the order from the official web site link.